

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 661 of 2020**

**IN THE MATTER OF:**

**Rajratan Babulal Agarwal**

**...Appellant**

**Versus**

**Agarwal Coal Corporation India Pvt. Ltd. & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Anish Agarwal, Mr. Mayur Khandeparkar, Mr. Vanshia Gupta and Mr. Tejas Agarwal, Advocates.**

**For Respondent: Mr. Pramod Srivastava and Mr. V.N. Dubey, Advocates for R-1**

**Mr. M.R. Sheikh, CS for R-1**

**Mr. Kunal Chheda and Mr. Fanendra Munot, Advocates for IRP, R-2 & R-3.**

**ORDER**  
**(Virtual Mode)**

**12.01.2021** Learned Counsel for Appellant and Respondent No. 1 may file brief Written Submissions not more than three pages within a week. Copies of the Judgment(s), on which they want to refer and rely on, at the time of arguments, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **3<sup>rd</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**